

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:6410
ANSWERED ON:09.05.2005
CONVENTION 89 OF ILO
Chandrapan Shri C.K.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the protective frame work for women workers in the Factory Act has been laid down by Convention 89 of the International Labour Organisation (ILO) adopted in 1948 and supplemented by a protocol in 1990;
- (b) if so, whether such an important reform has been debated or examined at the tripartite Indian Labour Conference;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): Yes, Sir.

(b) to (d): The issue of the ILO Protocol of 1990 was never deliberated by the Tripartite Committee in the Indian Labour Conference. However in the past, three meetings with representatives of the Employers and the Trade Union Organisations were held before it was decided to amend Section 66 of the Factories Act, 1948.